

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 24**

**IA 4691/2023 IA 4973/2023 IA 4985/2023 In C.P. (IB)/1329(MB)2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 24.04.2024**

NAME OF THE PARTIES:      **STATE BANK OF INDIA V/s METALLICA**  
**INDUSTRIES LTD.**

Section 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 4691/2023 IA 4973/2023 IA 4985/2023**

1. None present for the Applicant.
2. Mr. Ninad Deshpande, Ld. Counsel for the Applicants and Mr. Amir Arsiwala, Ld. Counsel for Respondent Nos. 1 and 2.
3. Learned Counsel for the Respondents submits that these applications to be dismissed by this Bench in view of the daily order dated 27.03.2024 holding that there is no default in implementation of the resolution plan on part of the successful resolution applicant.
4. Since, Applicant is not present we consider it appropriate to list these IAs' on **29.04.2024** for hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**